

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 125**

**Appeal No. 1018/252/ND/2019**

**IN THE MATTER OF:**

|                                     |     |            |
|-------------------------------------|-----|------------|
| Income Tax Officer                  | ... | Appellant  |
| Vs.                                 |     |            |
| RoC (RPH Trading Company Pvt. Ltd.) | ... | Respondent |

**Order under Section 252.**

**Order delivered on 16.07.2021**

**Coram:**

**SHRI P. S. N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                   |   |  |
|-------------------|---|--|
| For the Appellant | : | Ms. EashaKadian, St. Counsel<br>Mr. Himanshu, Adv. |
| For the ROC       | : |  |

**ORDER**

Heard the submissions made by the Learned Counsel for the Income Tax Department. He transpires that respondent No. 5 has appeared and prayed for grant of time for filing reply. Today, no one is present on behalf of the respondent No. 5 at the time of virtual hearing. Therefore, liberty is granted to the Learned Counsel for the Income Tax Department to serve the notice on the respondent No. 5 to appear on the next date of hearing and for filing reply. The affidavit is not traceable on e-portal of the Tribunal. Learned Counsel for the Income Tax Department is directed to re-file the same. Post the matter on **14.09.2021**.

**Sd/-  
K.K. VOHRA  
MEMBER (TECHNICAL)**

**Sd/-  
P. S. N. PRASAD  
MEMBER (JUDICIAL)**